

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Civil Appeal No(s). 8723/2018

M/S LAXMI NARAYAN MAHESHWARI & ORS.

Appellant(s)

VERSUS

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

Date : 11-04-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr. Gaurav Khanna, AOR

For Respondent(s)

Mr. Rudra Dutta, Adv.

Mr. Parijat Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete qua respondent Nos.4 & 9 but no one has entered appearance on their behalf.

As per High Court report, respondent No.8 is stated to have left the address. Hence, Ld.counsel for the appellant shall, within a period of four weeks, file the fresh particulars of the above respondent and he shall also take fresh steps for the service of NLPA to him within the same period. Dasti in addition is also permitted.

Ld.counsel for the petitioner pointed out that respondent No.8 is the laboratory of respondent No.1 and petitioner is not aware of the fresh address of respondent No.8. Ld.counsel appearing for respondent No.1 submits that fresh address of respondent No.8 would be furnished within two weeks.

List the matter again on 05.09.2019.

RAJESH KUMAR GOEL
Registrar